

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

C.P. No. 143(ND)/2013

IN THE MATTER OF:

Rockman Advertising and Marketing India Pvt. Ltd. **APPLICANT / PETITIONER**
v.
M/s. Sharp Eye **RESPONDENT**

SECTION:

Under Section 397/398

Order delivered on 18.01.2018

Coram:

**CHIEF JUSTICE (RETD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

ORDER

A photocopy of the Memorandum of understanding dated 27.07.2007 has been placed on record by the respondent in its reply. However, the original of the same would be required as the petitioner has alleged that the document is a fabricated piece of paper and as a matter of fact it is antedated. The resolution dated 28.06.2007 and the minutes concerning proceedings authorizing the Directors to execute the MOU shall also be produced in its original form. All the documents to which reference have been made in the pleadings be produced in original for the perusal of the Bench.

List for arguments on 20.02.2018.

Sd/-

**(M. M. KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**